

[Shrimati Mukul Banerjee]
of Evidence (Volumes I, II and III) tendered before the Joint Committee on the Bill to provide for the adoption of children and for matters connected therewith.

12.03 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS(SHRI K. RAGHU RAMAIAH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 23rd August 1976, will consist of :—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Discussion and voting on :—
 - (a) Supplementary Demands for Grants (Tamil Nadu) for 1976-77.
 - (b) Supplementary Demands for Grants (Pond cherry) for 1976-77.
- (3) Consideration and passing of :—
 - (a) The Burn Company & Indian Standard Wagon Company (Nationalisation) Bill, 1976.
 - (b) The Braithwaite & Company (India) Limited (Acquisition and Transfer of Undertakings) Bill, 1976.
 - (c) The Delhi Sales Tax (Amendment & Validation) Bill, 1976.
 - (d) The Antiquities & Art Treasures (Amendment) Bill, 1976, as passed by Rajya Sabha.
 - (e) The Labour Provident Fund Laws (Amendment) Bill, 1976.
 - (f) The Essential Commodities (Amendment) Bill, 1976, as passed by Rajya Sabha.
 - (g) The Factories (Amendment) Bill, 1976, as passed by Rajya Sabha.

(4) Introduction, consideration and passing of :—

- (a) The Laxmirattan & Atherton West Cotton Mills (Taking over of Management) Bill, 1976.
- (b) The Metal Corporation of India (Nationalisation and Miscellaneous Provisions) Bill, 1976.
- (c) The Photies (Additional Excise Duty) Repeal Bill, 1976; and
- (d) The Companies (Amendment) Bill, 1976.

In addition, I may also mention that Government proposes to introduce a Bill to amend the Constitution of India to increase the age-limit of State Public Service Commission Members. We hope to introduce this Bill early next week and propose to take it up for consideration on the 30th August, 1976.

MR. SPEAKER : The Constitution amendment regarding this particular matter is to be taken up on the 30th.

SHRI B.V. NAIK (Kunara) : What about the Scheduled Castes and Scheduled Tribes areas delimitation Bill? We have been told for quite some time that it is coming.

12.05 hrs.

COMMITTEE OF PRIVILEGES

EIGHTEENTH REPORT

SHRIMATI MAYA RAY (Raiganj): I beg to move :

"That this House do agree with the Eighteenth Report of the Committee of Privileges laid on the Table of the House on the 16th August, 1976."

MR. SPEAKER : The question is : "That this House do agree with the Eighteenth Report of the Com-

mittee of Privileges laid on the Table of the House on the 16th August, 1976."

The motion was adopted.

12.06 hrs.

STATEMENT RE. BURN COMPANY AND INDIAN STANDARD WAGON COMPANY (NATIONALISATION) ORDINANCE, 1976

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI B.P. MAURYA) : I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Burn Company and Indian Standard Wagon Company (Nationalisation) Ordinance, 1976. [Placed in library. See No. LT-11159/76].

12.5½ hrs.

BURN COMPANY AND INDIAN STANDARD WAGON COMPANY (NATIONALISATION) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI B.P. MAURYA) : I beg to move for leave to introduce a Bill to provide for the acquisition of the undertakings of the Burn and Company Limited and the Indian Standard Wagon Company Limited with a view to ensuring the continuity on the production of goods which are vital to the needs of the economy of the country and for the fulfilment of the contracts for the supply of railway wagons abroad and for matters connected therewith or incidental thereto.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the acquisition of the undertakings of the Burn and Company Limited and the Indian Standard Wagon Company Limited with a view to ensuring the continuity of the production of goods which are vital to the needs of the economy of the country and for the fulfilment of the contracts for the supply of railway wagons abroad and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI B.P. MAURYA : I introduce the Bill.

12.6½ hrs.

BRAITHWAITE AND COMPANY (INDIA) LIMITED ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI B.P. MAURYA) : I beg to move for leave to introduce a Bill to provide for the acquisition and transfer of the undertakings of Messrs. Braithwaite and Company (India) Limited for the purpose of ensuring the continuity of production of goods which are vital to the needs of the country, and for matters connected therewith or incidental thereto.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the acquisition and transfer of the undertakings of Messrs. Braithwaite and Company (India) Limited for the purpose of ensuring the continuity of production of goods which are vital to the needs of the country, and for matters connected therewith or incidental thereto."

The motion was adopted.